



TOP PRIORITY
E-mail

From,

Registrar General,
High Court of Judicature at
Allahabad.

To,

All the District Judges/OSD,
Subordinate to High Court of Judicature at
Allahabad.

No. 450 / Infra. Cell. Allahabad,

Dated, April 18, 2020

Sub: Regarding taking all preventive and remedial measures for combating the impending threat of COVID-19 in Subordinate Courts across the State.

Dear Sir/Madam,

On the captioned subject. I am directed to intimate you that the Hon'ble Committee constituted for the purpose of taking preventive and remedial measures for combating the impending threat of COVID-19 in Subordinate Courts, vide its minutes dated 17.04.2020, has been pleased to resolve as under:-

“.....Considering the consolidated revised guidelines of Government of India issued on 15.04.2020 and guidelines issued by State Government on 16.04.2020 & 17.04.2020, (copies enclosed) all the Courts subordinate to High Court of Judicature at Allahabad and all Commercial Courts, Motor Accident Claims Tribunals and Land Acquisition, Rehabilitation and Resettlement Authorities across the State of U.P., be opened from 20th April, 2020 for working, where court campuses are situated outside of the containment zones. The Officer/staff residing in the containment zone be exempted from his/her official duty. Further, if campus of any of the above Court falls in containment zone, then that may remain closed according to the order dated 25.03.2020. District Judge/P.Os shall obtain written report from the District Magistrate regarding status of their court campus in respect of containment zone.



Measures issued vide Court's letter dated 09.04.2020 regarding functioning of the courts shall remain the same.

Guidelines issued by the Centre dated 15.04.2020 and State Government dated 16.04.2020 & 17.04.2020 shall be followed."

You are, therefore, requested to be apprised accordingly and to bring the above directions in the notice of all the Presiding Officers of Commercial Courts, Motor Accident Claims Tribunals and Land Acquisition, Rehabilitation and Resettlement Authorities also, as the case may be, of your district for their information and strict compliance, in its letter and spirit. All stakeholders viz advocates, litigants, other concerned authorities etc may also be informed, accordingly.

Action taken report/compliance may be sent to this Hon'ble Court.

With regards,

Encl: As above

Yours sincerely
[Signature]

Registrar General

No. /Infra. Cell Allahabad, Dated, April , 2020.

Copy forwarded to:-

1. The Chief Secretary, Government of U.P., Lucknow,
2. The Principal Secretary (Law) & L.R., Government of U.P., Lucknow,
(with the request to kindly issue necessary direction to the District Magistrate and District Administration.)

[Signature]
Registrar(J)
(Infra-Subordinate Courts)